

SUSPENSION OF A MEMBER

श्री गोडे मुराहरि (उत्तर प्रदेश) :
सभापति जी, मैंने प्रधान मन्त्री के ऊपर रोजाना २५ हजार रुपये खर्च होने के बारे में एक मोशन कांसिंग फार पेपर्स दिया था। मैं जानना चाहूंगा कि उसका क्या हुआ ?

MR. CHAIRMAN: The motion has been disallowed.

श्री गोडे मुराहरि : लेकिन इसके ऊपर . . .

श्री सभापति : वह मोशन डिस्प्लाइ हो गया है और उसके बारे में आप कुछ नहीं फर्मा सकते हैं। आप बैठ जायें।

श्री गोडे मुराहरि : लेकिन इसके बारे में मैं सदन को बताना चाहूंगा कि २५ हजार रुपये का रोजाना खर्चा कैसे किया गया है . . .

श्री सभापति : आप को इस विषय में बिल्कुल कुछ कहने की इजाजत नहीं है। आप बैठ जाइये।

श्री गोडे मुराहरि : सदन में बताया जाय . . .

MR. CHAIRMAN: Order, order. Please sit down.

MR. CHAIRMAN: Order, order.

श्री गोडे मुराहरि : इसका जवाब दिया जाय, क्योंकि यह २५ हजार रुपया जनता का खर्च होता है रोजाना और उसका यहां पर विवरण नहीं होता है। मैं यह जानना चाहूंगा कि हम लोग यहां पर क्या करते आये हैं . . .

MR. CHAIRMAN: Order, order, please sit down.

श्री गोडे मुराहरि : प्रधान मन्त्री के घर में . . .

SEVERAL HON. MEMBERS: Sit down, sit down. Obey the Chair.

श्री गोडे मुराहरि : बजट में जो १ लाख ४४ हजार रुपया रखा है . . .

MR. CHAIRMAN: I would request you to sit down. Nobody is listening to you. Members refuse to listen to you.

(Interrupts.)

श्री गोडे मुराहरि : मैं इस सदन में कुछ और बताना चाहता हूँ। मगर मेरी इस बात के बारे में . . .

MR. CHAIRMAN: Please sit down. It is a shame. I am extremely sorry that you should think it necessary to do what you are doing and bring disgrace to the House.

श्री गोडे मुराहरि : मैं जानना चाहता हूँ कि ३ हजार रुपया एक दिन के खर्च . . .

SEVERAL HON. MEMBERS: Obey the Chair, obey the Chair. Please sit down.

श्री गोडे मुराहरि : राजस्थान में भील-वाड़ा में . . .

MR. CHAIRMAN: The gentleman will not stop. Under rule 215 of the Rules of Procedure, I direct you on account of the fact that your conduct is, in my opinion, grossly disorderly, to withdraw immediately from the House.

SEVERAL HON. MEMBERS: Obey the Chair. Please withdraw.

(Shri G. Murahari rose.)

MR. CHAIRMAN: I am sorry I have to name you. Please leave the Hall.

SHRI R. S. DOOGAR (West Bengal) : Sir, I move:

"That Shri G. Murahari be suspended from the service of the House during the remainder of the Session."

MR. CHAIRMAN: I am very sorry I had to name you. A motion has been moved to suspend you from the Membership of this House for the rest of the Session. Please leave the Hall.

श्री गोडे मुराहरि : यह रोजाना खर्च कैसे किया जाता है और उसको जानने का कोई मौका नहीं दिया है। कोई मौका नहीं दिया जाता है। यह मैं जानना चाहता हूँ कि (Interruptions) जब २५ हजार रुपया खर्च हो रहा है, तो क्या हो रहा है। जब २५ हजार रुपया खर्च हो रहा है, तो (Interruptions) मैं यह जानना चाहूँगा कि जो २५ हजार रुपया खर्च हुआ है, उसके बारे में यह क्या है . . .

THE MINISTER OF HEALTH (DR. Marshal.

(At this stage the Member was removed by the Marshal)

T-BE MINISTER OF HEALTH (DR. SUSHILA NAYAR): What the Member said should not appear on record.

MR. CHAIRMAN: I am extremely sorry that this sort of thing should happen in this House.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA) : Sir, the opinion of the House may be taken on the motion for suspension.

MR. CHAIRMAN: I want the opinion of the House. Shri Doogar has moved a motion that Shri G. Murahari be suspended for the remainder of the Session.

THE MINISTER OF LAW (SHRI A. K. SEN) : It has to be put to the House.

SHRI P. RAMAMURTI (MADRAS): May I just make a submission? It is really very unfortunate that an incident of this type should have happened in this House. Such a thing has never happened in this House. I will say that considering the subject which he has been trying to raise, I am not sure that it was not a pre-designed one. But

none the less I would submit to the Chair to see whether we should take such drastic action immediately. Whether it will not be sufficient . . . (Interruptions). I am equally with you as far as this particular incident is concerned. I deplore it very much. In fact, no words are strong enough to condemn what has happened just now. But what I would request you to see is whether a lesser punishment, this being the first time, would not meet the ends of justice. Also, if you consider it just, you do it. I am just saying that after all we also should have a certain sense of proportion once such a thing has happened. Certainly we deplore it. We condemn it in the strongest language. That not one Member of the House was prepared to support him in his contention is enough condemnation. The House has expressed its condemnation of the conduct of the Member in no equivocal terms. We also saw that no single Member was prepared to listen to him. I say the exhibition of the unequivocal condemnation of it will serve as a very salutary check and probably it would meet the ends of justice, and the dignity of the House would be upheld if probably a lesser punishment is meted out to him.

SHRI GANGA SHARAN SINHA (Bihar): Mr. Chairman, what has happened in our House has been a disgrace. All of us feel that it is a very disgraceful act and I think if we behave like that Parliamentary democracy will be jeopardised in future. Therefore, such action should be condemned and we associate ourselves whole-heartedly with you.

SHRI DAHYABHAI V. PATEL (Gujarat): Sir, on behalf of my group, I have to associate myself with the remarks that have been made by the previous speaker. No words are strong enough to condemn the action of the hon. Member and we whole-heartedly support you in the action that you consider fit to be taken. This country under the leadership of the Prime

[Shri Dahyabhai V. Patel.]

Minister—we may differ from him on many things—stands out in Asia as the only place where parliamentary democracy is being upheld. It will be undermining Parliamentary democracy if such demonstrations go on repeatedly in this House. It is a very sad occurrence that such a situation should have at all taken place. We deplore it very thoroughly and we are with you in the action that you propose to take.

MR. CHAIRMAN: I am very glad that the motion that has been moved has such wide support in the House. I would now put it to the vote of the House.

The question is:

"That Shri G. Murahari be suspended from the service of the House during the remainder of the Session."

The motion was adopted.

MESSAGES FROM THE LOK SABHA

I. THE INDIAN MARINE INSURANCE BILL, 1959 BY SHRI M. P. BHARGAVA

II. THE LAND ACQUISITION (AMENDMENT) BILL, 1962

SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha: —

(I)

"I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on Friday, the 31st August, 1962, has adopted the enclosed motion concurring in the recommendation of Rajya Sabha that Lok Sabha do join in the Joint Committee of the Houses on the Indian Marine Insurance Bill, 1959 by Shri M. P. Bhargava. The names of the members nominated by Lok Sabha to serve on the said Joint Committee are set out in the motion.

MOTION

"That this House concurs in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to codify the law relating to marine insurance by Shri M. P. Bhargava, and resolves that the following members of Lok Sabha be nominated to serve on the said Joint Committee, namely:

- (1) Shri C. R. Basappa, (2) Shri Bali Ram Bhagat,
- (3) Pandit M. B. L. Bhargava,
- (4) Shri Morarji Desai,
- (5) Shri Himmatsinhji,
- (6) Shri E. K. Imbichibava,
- (7) Shri A. Jayaraman,
- (8) H. H. Maharaja Shri Kami, Singhji of Bikaner,
- (9) Shri L. D. Kotoki,
- (10) Shri Nanubhai N. Patel,
- (11) Shri Raghunath Singh,
- (12) Shri Raj Bahadur,
- (13) Shri Shivram Rango Rane,
- (14) Shri M. Thirumala Rao,
- (15) Sardar Amar Singh Saigal,
- (16) Shri S. C. Samanta,
- (17) Shrimati Tarkeshwari Sinha,
- (18) Shri U. M. Trivedi,
- (19) Shri Vishram Prasad, and
- (20) Shri Diwan Chand Sharma."

(II)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Land Acquisition (Amendment) Bill, 1962, as passed by Lok Sabha at its sitting, held on the 30th August, 1962."

Sir, I beg to lay a copy of the Land Acquisition (Amendment) Bill, 1962: on the Table.